

MR. SPEAKER: It is a Calling Attention. Kindly answer only Mr. Nayak's question.

श्री उग्रसेन (देवरिया) : किसानों का नाश हो गया है। (व्यवधान) न सरकार के पास बोरे हैं न अन्य सुविधायें फिर हम क्या खाक मदद देंगे। (व्यवधान)

श्री भानुप्रताप सिंह : आपने एक प्रश्न यह उठाया कि 115 रुपए घूरे मिलने चाहिये गेहूं के लिए। हमने ग्रेड वन और ग्रेड टू में गेहूं लेने के लिए कहा है। ग्रेड वन के स्पर्धा किंशन्स आप भी जान लें क्यों कि जिला स्तर पर आपको काम करना है और उसी के अनुसार वह होना चाहिये।

Grade I specifications: Foreign matter 0.5 per cent, other foodgrains 2 per cent; damaged grains 2 per cent; slightly damaged grains 5 per cent; Shrivelled and broken 6 per cent.

इतने तक इजाजत है। (व्यवधान)

श्री राम लाल राही (मिसरिख) : जिन लोगों को हैंडलिंग का काम दिया गया है वे कोई टेक्नोशियन्स नहीं हैं, वे इन बातों को नहीं जान सकते हैं फिर वे कैसे किसानों को सही मूल्य दे सकेंगे ? हैंडलिंग का काम तो लेबर करते हैं लेकिन हैंडलिंग के ठेके बड़े बड़े लोगों को दिए गए हैं। (व्यवधान)।

श्री भानु प्रताप सिंह : प्रत्येक क्रय-केन्द्र पर रखने से पहले उनको ट्रेनिंग दी गई है। वे क्यों से इस कार्य को करते रहे हैं और उनको जानकारी है। (व्यवधान)

SHRI KANWAR LAL GUPTA: Their problem is genuine. If he does not answer the very purpose of the discussion is lost.

(Interruptions)

MR. SPEAKER: Order, order. You must know the rules. It is a Calling Attention.

श्री भानु प्रताप सिंह: इसी तरह से ग्रेड टू में 1.5 परसेंट तक फारेन मैटर होगा। (व्यवधान)

मैं आपके द्वारा माननीय सक्त्तों से यह निवेदन करना चाहता हूँ . . . (व्यवधान)

MR. SPEAKER: Order, order. You are converting this into a debate. That is not allowed. It is only a Calling attention.

11.43 hrs.

PETITION RE. GRIEVANCES AND DEMANDS OF RAILWAYMEN

श्री उग्रसेन (देवरिया) : अध्यक्ष महोदय, मैं रेल कर्मचारियों की शिकायतों और मांगों के बारे में आल इंडिया रेलवेमैन फेडरेशन, नई दिल्ली के महासचिव श्री जे० पी० चौबे द्वारा हस्ताक्षरित एक याचिका प्रस्तुत करता हूँ।

COMMITTEE ON PAPERS LAID ON THE TABLE SEVENTEENTH REPORT

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to present the Seventeenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

11.45 hrs.

CORRECTION OF ANSWER TO S.Q. NO. 752 DATED 17-4-1979 RE. PAYMENT MADE BY INDIAN DRUGS AND PHARMACEUTICALS LTD., TO ITS ITALIAN COLLABORATORS FOR TRANSFER OF TECHNOLOGY

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILISERS (SHRI H. N. RAHUGUNA): I beg to lay on the Table a statement clarify-

[H. N. Bahuguna]

ing the position in regard to an answer given on the 17th April, 1979 to a supplementary to Starred Question No. 752 relating to payment made by I.D.P.L. to its Italian collaborators for transfer of technology.

*Statement*

While answering a supplementary question put to me in relation to Starred Question No. 752 on 'Payment for Transfer of Technology to IDPL by Indian Collaborators' answered in the Lok Sabha on 17-4-1979, I stated that:

लेकिन इस सारे मामले में इस सरकार के आने से पहले आधे से ज्यादा पैमेंट तक हो चुका था ।

2. On this point, the exact position is as follows:

"By the time the present Government came to review the matter, more than 50 per cent of the amount due had been paid or had become due."

11.48 hrs.

**INDIAN EVIDENCE (AMENDMENT) BILL\***

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):** I beg to move for leave to introduce a Bill further to amend the Indian Evidence Act, 1872.

**MR. SPEAKER:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Evidence Act, 1872."

The motion was adopted.

**SHRI SHANTI BHUSHAN:** I introduce the Bill.

11.50 hrs.

**SPECIAL COURTS BILL—Contd.**

**MR. SPEAKER:** The House will now take up further consideration of the Special Courts Bill.

**SHRI NARENDRA P. NATHWANI (Junagadh):** Mr. Speaker, Sir, before I deal with the nature and extent of the changes made by Rajya Sabha, may I deal with one observation made by my hon friend Shri Mishra yesterday. He severely criticised the form of the Bill. He said, it was ugly and it wore the appearance of patch work and so on. But may I tell the hon. House—and I speak from my long experience—I had been in this House between 1950 and 1962—I have noticed—that elegance is not considered a virtue by us, by the legislators so far as the drafting of any legislative measure is concerned, though we consider elegance to be a virtue for the tailors and cobblers. So, we need not unduly be concerned with its form.

**PROF. P. G. MAVALANKAR (Gandhinagar):** Why can't we improve now?

**SHRI NARENDRA P. NATHWANI:** You can, you try. I have no hope left. I have considerable experience. I wish you the joy of your conviction, if you say that it can be improved upon.

As regards the nature and extent of the changes made, the first change is regarding the constitution of the court. The right to nominate a judge is now conferred upon the Chief Justice of the High Court with the concurrence of the Chief Justice of India. It is a welcome suggestion and a good improvement, and I would tell a little later why we did not agree to it at an earlier stage.

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